

**BEFORE THE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, AT PUNE**

APPEAL NO.13/2024(WZ)

BANDA NAGARAJ KUMAR

.... APPELLANT.

VS

CIDCO AND OTHERS

.... RESPONDENTS.

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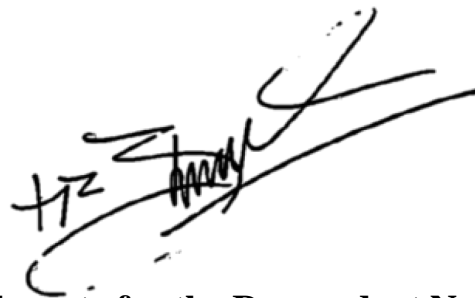
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Place – Pune

Dated: 30/01/2025



Advocate for the Respondent No.8

BEFORE THE NATIONAL GREEN TRIBUNAL,
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AFFIDAVIT – IN - REPLY FILED BY THE RESPONDENT NO.8

I, Shri. J. Syamala Rao (I.A.S), the Executive Officer, authorized by the Management Committee of the Tirumala Tirupati Devasthanams (TTD), the Respondent No.8, do hereby state on solemn affirmation as under:

1. I say that, I am aware of the facts of the present case and am competent to depose the same and on behalf of the Respondent No. 8. I say that the Tirumala Tirupati Devasthanams (TTD) i.e., the Respondent No.8 is governed by the *Andhra Pradesh Charitable & Hindu Religious Institutions & Endowments Act, 1987* and as per the provisions of Section 29 of the said Act, I being the Executive Officer, am authorised to sign on behalf of the Respondent No.8. I say that I am filing this Affidavit in Reply to the Appeal filed by Appellant above named. Furthermore, vide orders dated 17th January, 2025, Respondent No. 8 was directed to pay cost of Rs. 10,000/- within one week of the order to the account of the Western Zone NGT Bar Association, Pune. Respondent No. 8 has


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complied with the same within the time limit prescribed by this Tribunal. Hereto marked as ANNEXURE – I is the copy of the acknowledgment of payment of cost.

2. I say that, the captioned Appeal filed by present Appellant is mischievous, frivolous, bad in law, vexatious and untenable. It is stated that none of the allegations as made under this Appeal shall be deemed to have been admitted by me on the ground of not denying the same specifically herein. I say that the allegations made under present Appeal are full of false statements of facts as well as incorrect statement of law and the same are denied in toto. The captioned Appeal is devoid of any merit as the same represents falsity, malafide and fraudulent intent of Appellant herein, in order to earn premium & gain publicity by creating a controversy at the cost of making frivolous claims at the cost of the Respondent No.8 herein. I say that Appellants have not approached this Hon'ble Tribunal with clean hands and suppressed the true and material facts from this Hon'ble Tribunal.

3. Therefore, the present Appeal appears to be suffering from *suppressio veri and suggestio falsi*. Therefore, on this ground alone, this Appeal is liable to be dismissed with legal as well as penal costs. I state that vague allegations and insinuations will not entitle Appellants to get the reliefs as prayed for in the present Appeal. Therefore, before adverting to the para-wise comments in the present Appeal, it is just and necessary to place the true and correct facts on record, which are as follows:


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i. The Respondent No. 8 herein is an Institution governed under the *Andhra Pradesh Charitable & Hindu Religious Institutions & Endowments Act, 1987*. The Institution primarily oversees the operations and finances of Lord Sri Venkateswara Swamy Temple, Tirumala as well as the administration & management of pilgrims that visit the city of Tirumala & Tirupati to visit Lord Sri Venkateswara Swamy Temple. Respondent No. 8 trust has been a pioneer in promoting & creating ecological sensitivity among the visitors by implementing strict protocols that help protect the surrounding ecology. The trust has undertaken various initiatives that include Afforestation Project wherein 65 lakh of plants have been planted in the area managed by the Institution in Tirumala Hills, amongst other such eco-sensitive projects. In fact the Appellant in the Appeal, more specifically at para 10 of the Appeal, has clearly acknowledged the ecological work undertaken by the Respondent No. 8 i.e., to spread awareness about environmental care, promoting greenery, banning usage of plastic etc.

ii. Respondent No.8 in the month on February, 2022 made a request to the Government of Maharashtra, seeking allotment of land in order to build Lord Sri Venkateswara Swamy Temple, similar to that in Tirumala. Accordingly, the Government of Maharashtra through the Ministry of Urban Development and the Respondent No.1 i.e. CIDCO, identified Plot No.3, Sector 12, Ulwe Node, Tal.Panvel, Dist. Raigad, totally admeasuring 40,000 sq.mtrs i.e. 10 acres (said land). It is pertinent to note that gave the permission to the Respondent No.8 to construct the Lord Sri


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Venkateswara Swamy Temple on the said land which was previously leased to the MMRDA and was being used by TATA Projects as a casting yard for the MTHL Project. In pursuance to the said approval, MMRDA handed over the said land to the Respondent No.1.

iii. Thereafter, the Respondent No.1 referred the said land to the Respondent No. 3 i.e. the Maharashtra Coastal Zone Management Authority (MCZMA) for the requisite environmental clearances. In pursuance of the same, the MCZMA convened a meeting on 23rd May, 2023 i.e., the 167th Meeting of the MCZMA, wherein the said authority permitted construction in the Non-CRZ area as per the approved CZMP under the CRZ Notification 2011. It is pertinent to note that, at the time of the said 167th Meeting, the new Maps of the CRZ 2019 Notification had not been approved by the Authorities and hence the initial permission was granted as per the 2011 Notification & Maps. As per the said approval from the MCZMA, the plan of Respondent No.8 as per the Map in 1:4000 scale, the project site prepared by the IRS Chennai as per the approved CZMP under the CRZ Notification 2011 was as under:

Sr. No.	CRZ Classification	Area (sq.mtrs)
1.	CRZ IA (50m mangrove buffer zone)	2748.19
2.	CRZ II	25656.58
3.	Outside CRZ Zone	11595.70
	Total	40000.46


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As per the said Map, MCZMA approved for Construction within the area falling outside the CRZ Zone i.e., 11595.70 sq.mts out of the total area of 40000.46 sq.mts. It was further stated by the MCZMA expert member that there shall not be any impact of the proposed construction on the CRZ area from the proposed construction activities in the Non CRZ area. It is pertinent to note that while the CRZ Notification of 2019 had by way of its provisions superseded the provisions of the CRZ Notification of 2011, the delay in approval of the Maps of 2019 meant that the MCZMA had to rely on the 2011 Maps while granting the initial approval. Hereto marked as “ANNEXURE – II” is the copy of the Minute of Meeting of the 167th Meeting of the MCZMA dated 23rd May, 2023. Hereto marked as “ANNEXURE – III” is the copy of the Project Map as per the CRZ Notification 2011.

- iv. It is pertinent to note that, in its Office Memorandum dated 26.06.2019 bearing number F.No. 12-1/2019-IA.III the Ministry of Environment, Forest and Climate Change issued “Guidelines for Updation Of Coastal Zone Management Plan (CZMP) Prepared As Per CRZ Notification, 2011 To Align It With CRZ Notification, 2019”, wherein it clearly states that ,

“The CRZ Notification, 2011, has been superseded by the CRZ Notification issued vide Notification No. G.S.R. 37(E), dated the 18th January, 2019 (herein referred to as the CRZ Notification, 2019).

In accordance with para 6 of the CRZ Notification, 2019, the coastal State Governments and Union territory Administrations are entrusted with


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revision or updation of Coastal Zone Management Plans (CZMPs) of their respective state or UT, as per the provisions contained in the CRZ Notification, 2019. The guidelines given hereunder have therefore been issued for facilitating the state government/UT administrations in updation of the CZMPs.”

Hereto marked as “ANNEXURE – IV” is the copy of the Office Memorandum dated 26.06.2019 bearing number F.No. 12-1/2019-IA.III the Ministry of Environment, Forest and Climate Change (MoEF&CC).

v. Thereafter, in August, 2023, the Maps under CRZ Notification 2019 for the Raigad District came to be approved by the Ministry of Environment, Forests & Climate Change, Govt. of India i.e., Respondent No.7 after the draft CZMPS of the coastal districts of the Maharashtra was prepared through National Centre for Sustainable Coastal Management (NCSCM), Chennai being an authorized agency of the Government of India. This fact has been reiterated by the MCZMA i.e., Respondent No. 3 in its reply file in the captioned Appeal before this Hon’ble Court.

vi. It is pertinent to note that as per Regulation 6 (i) of the CRZ Notification 2019, it is stated that:

6. Coastal Zone Management Plan (CZMP):

(i) All coastal States and Union territory administrations shall revise or update their respective coastal zone management plan (CZMP) framed under CRZ Notification, 2011 number S.O. 19(E), dated 6th January, 2011, as per provisions of this notification and submit to the Ministry of Environment, Forest and Climate Change for approval at the earliest and


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all the project activities attracting the provisions of this notification shall be required to be appraised as per the updated CZMP under this notification and until and unless the CZMPs is so revised or updated, provisions of this notification shall not apply and the CZMP as per provisions of CRZ Notification, 2011 shall continue to be followed for appraisal and CRZ clearance to such projects.

In pursuance to the said provisions in the CRZ Notification 2019, Respondent No.8 through Respondent No.1 sought for an appraisal of the project approval under 2019 Notification which was granted as per 2011 Notification. In pursuance to said request for appraisal, the MCZMA vide its meeting dated 2nd November, 2023 made the following observations & decisions:

“...Now, the PP has submitted the proposal as per CRZ Notification, 2019 and approved CZMP, 2019. CZMPs under CRZ Notification, 2019 of the Raigad Districts are approved by MoEF &CC, New Delhi and hence, CRZ Notification, 2019 is applicable.

Total plot area is 40000.46 sqm, Development on the said plot includes Main Temple, Archaka Quarters, Pushkarni, Kalyanakatta, Alankara-Vahana-Ratha Mandapam, Pilgrim Amenities, Office Building, Staff Quarters, Kalyana Mandapam etc. Total construction area is 11299.37 sqm.

The Consultant during the meeting presented that entire development is proposed in non CRZ area as per approved CZMP 2019.

PP has submitted CRZ map in 1:4000 scale prepared by IRS, Chennai (MoEF&CC authorised agency) as per CRZ Notification, 2019. As per

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approved CZMP 2019, the site falls partly under CRZ-IA (2748.18 sqm), CRZ-II (7729.28 sqm) and partly outside CRZ (29523.00 sqm).

During the meeting, the consultant presented that construction of temple is proposed beyond CRZ area as per approved CZMP, 2019. However, Only Garden/landscaping and Compound wall is proposed within 50 mangrove buffer zone area. No mangrove cutting is involved in the project. Consultant presented that compound wall will help in fencing/ protection of mangroves. The Authority instructed the PP to obtain the Mangrove Cell NoC for the said activity within 50m mangrove buffer zone.”

In furtherance to the said meeting, the Impugned approval/letter dated 20th November, 2023 was sent by the MCZMA to Respondent No.8. Hereto marked as “**ANNEXURE – V**” is the copy of the Minutes of Meeting of the 170th Meeting of the MCZMA dated 02nd November, 2023. Hereto marked as “**ANNEXURE – VI**” is the copy of the Approval letter dated 20th November, 2023 from MCZMA to the Respondent No.8.

- vii. A bare perusal of the Project Map as per the CRZ Notification 2019 would show that the Construction of the proposed Temple along with the other proposed structures fall in the Non-CRZ Zone. Moreover, the proposed Garden & proposed Ground, falls within the CRZ-II zone and not in the Mangrove Buffer Zone and/or the CRZ - I. The said proposed Garden and the proposed Ground have no construction what and are kept as open spaces. This means that the Garden would only consist of a grass lawn and the Ground would be an open unconstructed open space and


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hence will not disturb the topography and/or the ecology of the said area and does not obstruct free movement of intertidal water from the sea, if any. However, the proposed Garden & proposed Ground will not be taken up in the initial development as the Respondent No. 8 would want to focus on the development & construction of the Temple & other structures, that are in the Non-CRZ zone. In the event that the Respondent No.8 wishes to proceed with the Garden space located in the CRZ-II zone, the Respondent shall seek prior approval from the MCZMA i.e. the Respondent No. 3 herein. Moreover, apart from the earmarked boundary of the land, there is no construction or landscaping that will take place in the designated Mangrove Buffer Zone. In fact even in respect to the boundary, the Respondent No.8, shall after prior permission from the concerned authority, would build a wired chain-link fence for security and to prevent strangers trespassing in to said land, that will in no way obstruct the flow of water whatsoever. The Respondent No. 8 has no intention of constructing a concrete wall in the said Mangrove Buffer Zone, as it is well aware of the eco-sensitivity of the said area and will endeavour to protect the ecology of the said area. Hereto marked as “ANNEXURE – VII” is the copy of the Project Map as per the CRZ Notification 2019.

- viii. With respect to permission of Ministry of Environment, Forest and Climate Change being necessary for Projects traversing through CRZ I and IV , Respondent No.8 submits that as per MCZMA clearance dated 20/11/2023, the main temple complex and other structures are proposed in Non CRZ area and only activities which are ancillary like landscape and


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non-concrete fencing are allowed within 50 m mangrove buffer zone area. Further, the MoEF&CC, has published the amended CRZ Notification dated 24th November, 2022 and further issued Office Memorandum dated 29.11.2022 according to which ancillary activities like “Stand along jetties, Salt works, Slipways, temporary constructions and Erosion control measures (like Bunds, Seawall, submerged reefs, Sand nourishment etc)” located in CRZ I and CRZ IV require clearance from CZMA i.e. the State Authority and thus there is no express need of approval from the MoEF&CC. Moreover, the provisions of the Regulation 7 & 8 of the CRZ Notification 2019 will not apply at the present stage as the construction of the temple has been designated in the Non-CRZ Zone. Respondent No. 8 shall seek prior permission of the MCZMA i.e., Respondent No. 3 herein in the event that it plans to go ahead with the development of proposed Garden & proposed Ground, which lie in the CRZ-II zone.

- ix. It is pertinent to note that Respondent No.8 had not started any constructions activities on said allotted land till May,2024, apart from carrying out a ‘Bhumi-puja’ on said land dated 06th June, 2023. The Petitioner has however maliciously attempted to misguide the Court in to believing that Respondent No.8 had started construction activities in the said land prior to the approval dated 20th November, 2023. Moreover, vide Report by the Expert Member of the MCZMA which was prepared as per the orders dated 28th November, 2023 by this Hon’ble Court in OA/189/2023 (WZ), it has been clearly stated that during the visit to the site it was found that no construction activity had started on the site, except a small platform for the inauguration ceremony on the already built


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floor of the cast yard that was previously used by TATA Projects. This can also be corroborated by the letter of Additional Principal Chief Conservator of Forests, Mangrove Cells, Mumbai to MCZMA dated 13/12/2023, which states that ,

“(2) No construction works of temple are going in the proposed 4 Ha. Land allocated for the construction of TTD temple except a platform which was laid over a 6m x 6m area for the purpose of inauguration ceremony on a preexisting PCC floor which was already made by TATA Projects for their casting yard works

On further verification of the records, it is found that 6m x 6 m area where the inaugural ceremony took place is neither a mangrove area nor within the 50 meter buffer of the existing mangroves.

Hereto marked as “ANNEXURE – VIII” is the copy of the letter of Additional Principal Chief Conservator of Forests, Mangrove Cells, Mumbai to MCZMA dated 13/12/2023.

- x. Respondent No. 8 is a responsible, law abiding and ecologically aware body. The Respondent No. 8 will not indulge in any act or omission that would cause harm to the ecology of the area that has been allotted to them for the construction of Lord Sri Venkateswara Swamy Temple. The Respondent No. 8 are ensuring that the conditions laid down upon them while granting approval to the project are being followed without any element of doubt i.e. to ensure that the construction of the temple and the other structures are limited to the Non-CRZ only. Respondent No. 8 shall seek prior permission of the MCZMA i.e. the Respondent No. 3 herein in


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the event that it plans to go ahead with the development of the proposed Garden & proposed Ground, which lie in the CRZ-II zone.

xi. Furthermore, part of the boundary of the total allocated land lies in the Mangrove Buffer Zone. As stated earlier, the Respondent No. 8 shall seek prior permission & NOC of the Mangrove Cell while erecting boundary fence i.e. wired chain link fence. Respondent No. 8 has no intention of constructing a concrete wall in the said area, as is being alleged.

4. I state that, without prejudice to the rights and contentions raised hereinabove, I shall now deal with the present Appeal by para-wise reply to the same as under:

a. With reference to the contents of paragraph (1) to (3) of the present Appeal, it is stated that the said paragraphs are technical paragraphs & hence warrant no comments.

b. With reference to the contents of paragraph (4) of the present Appeal, it is stated that the Appellant has given a brief description about himself. However, Respondent No. 8 is unaware of the credentials of the Appellant as have been described and hence hold the Appellant herein to strict proof thereof.


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c. With reference to the contents of paragraph (5) & (6) of the present Appeal, it is stated that the averments in said paragraphs are a matter of record and hence warrant no comments.

d. With reference to the contents of paragraph (7) of the present Appeal, it is stated that the averments made in said paragraphs are concocted, frivolous and hence denied in toto. It is stated that it is true to state that the site of the proposed project of Respondent No.8 was being used as a casting yard for the MTHL project, however, the Appellant is put to strict proof to show that the said site are lands that filled and/or reclaimed. Furthermore, the MCZMA i.e. the Respondent No. 3 as well as CIDCO i.e. the Respondent No.1 have given their respective clearances after following the due process of law while allotting the said site to the Respondent No.8. Furthermore, it is outlandish on the part of the Appellant to state that the clearance granted by MCZMA i.e. the Respondent No. 3 violates the CRZ Notification of 2019. It may be noted that the project of Lord Sri Venkateswara Swamy Temple along with its other structures has been granted permission on the basis of the fact that the entire project wherein the constructions activities are involved, falls within the Non-CRZ area. Therefore reliance by the Appellants to state that the project violates Regulation 7 & 8 of the CRZ Notification 2019 is frivolous to say the least. Respondent No. 8 herein has given detailed averments regarding the same in para 3(iv) to 3(viii) of this Reply and in order to avoid repetition, Respondent No. 8 seeks leave to refer to the same in response to this averment.


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e. With reference to the contents of paragraph (8) of the present Appeal, it is stated that the averments in said paragraphs are a matter of record and hence warrant no comments.

f. With reference to the contents of paragraph (9) of the present Appeal, it is stated that the averments in the said paragraph are made with a malicious intent to misguide this Hon'ble Tribunal. The total allotted land comprises of 40000 sq.mtrs, however, as per the project plan and the approvals granted, the construction activities are limited to 11,595.70 sq. mtrs, which are in the Non-CRZ area. Respondent No. 8 shall seek prior permission of the MCZMA i.e., Respondent No. 3 herein in the event that it plans to go ahead with the development of the proposed Garden & proposed Ground, which lie in the CRZ-II zone. Furthermore, part of the boundary of the total allocated land lies in the Mangrove Buffer Zone. As stated earlier, Respondent No. 8 shall seek prior permission & NOC of the Mangrove Cell while creating the boundary fence i.e. wired chain link fences. The Respondent No. 8 has no intention of constructing a concrete wall in the said area, as is being alleged.

g. With reference to the contents of paragraph (10) of the present Appeal, it is stated that the averments in the said paragraphs are a matter of fact and hence warrant no comments.

h. With reference to the contents of paragraph (11) to (13) of the present Appeal, it is stated that the averments in the said paragraphs do not concern the Respondent No. 8 herein and hence warrant no comments.


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i. With reference to the contents of paragraph (14) to (21) of the present Appeal, it is stated that the averments in the said paragraphs are concocted, misconstrued and hence denied in toto. Respondent No. 8 herein has given a detailed averments regarding the same in para 3(ix) to 3(x) of this Reply and in order to avoid repetition, Respondent No. 8 seeks leave to refer to the same in response to this averment. It is further stated that the Appellants are trying to create unnecessary controversy by using the name of Respondent No. 8, which will enable the Appellant to gain undue publicity. It may be noted that Respondent No.8 has ensured that due processes have been followed and that the construction of a sacred premise like Lord Sri Venkateswara Swamy Temple is done without misusing any provisions within the ambit of law.

j. With reference to the contents of paragraph (22) to (24) of the present Appeal, it is stated that the averments in said paragraphs are concocted, misconstrued and hence denied in toto. Respondent No. 8 herein has given detailed averments regarding the same in para 3(vii) & 3(xi) of this Reply and in order to avoid repetition, the Respondent No. 8 seeks leave to refer to the same in response to this averment.

k. With reference to the contents of paragraph (25) of the present Appeal, it is stated that the averments in the said paragraphs are false, frivolous, concocted, misconstrued and hence denied in toto. The Appellant has accused Respondent No. 8 herein of not disclosing to the MCZMA that the project site was previously used as a casting yard. This


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is outlandish to say the least. There is no question of Respondent No.8 informing MCZMA about the land being a casting yard for the MTHL project, as it was a well-known and accepted fact that the land after being used as a casting yard for construction of Mumbai Trans Harbour Link (MTHL), was under CIDCO, who allotted the same graciously to Respondent No. 8 for the construction of said Temple.

l. With reference to the contents of paragraph (26) to (28) of present Appeal, it is stated that the averments in said paragraphs are a matter of fact & record and hence warrant no comments.

m. With reference to the contents of paragraph (26) to (32) of the present Appeal, it is stated that the averments in said paragraphs are concocted, misconstrued and hence denied in toto. The Appellant states that MCZMA clearance dated 20/11/2023 violates Regulation 7(iii) read with Regulation 8(ii)(b) which relates to projects in CRZ II and CRZ III which traverses through CRZ I and CRZ IV to be only considered by MoEF&CC. However, as mentioned earlier, Respondent No.8 has received approval for construction of said temple only with respect to part of the plot in Non-CRZ area which amounts to 11595.70 Sq.mts., for which approval from Ministry of Environment, Forest and Climate change is not required. Further, the miniscule section of the proposed built-up area of the temple falling under CRZ 1A comprises specifically of merely a non-concrete fencing for which the MCZMA has directed the Respondent to secure Mangrove Cell NOC. Nevertheless, Respondent No.8 submits that it has undertaken no construction till date in the CRZ



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1A comprising of the mangrove buffer zone, and would not do so without requisite clearances, if and when given. Respondent No. 8 herein has given detailed averments regarding the same in para 3(iv) to 3(xi) of this Reply and in order to avoid repetition, the Respondent No. 8 seeks leave to refer to the same in response to this averment.

n. With reference to the contents of paragraph (33) to (38) of the present Appeal, it is stated that the averments in the said paragraphs are not concerning Respondent No. 8 and hence warrant no comments at this time. Respondent No.8 craves leave to respond to the same, if so required by this Hon'ble Tribunal.

o. With reference to the contents of paragraph (39) to (40) of present Appeal, it is stated that the averments in said paragraphs are concocted, misconstrued and hence denied. Respondent No. 8 herein has furnished a detailed account (pleas) regarding the same in para 3(iii) to 3(x) of this Reply and in order to avoid repetition, Respondent No. 8 seeks leave to refer to the same in response to these averments.

p. With reference to the contents of paragraph (41) & (42) of present Appeal, it is stated that the averments in said paragraphs are not concerning Respondent No. 8 and hence warrant no comments at this time. Respondent No.8 craves leave to respond to the same, if so required by this Hon'ble Tribunal.


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q. With reference to the contents of paragraph (43) of the present Appeal, it is stated that the averments in said paragraphs are false, frivolous, concocted and hence denied in toto. The Appellant alleges that entire project of Lord Sri Venkateswara Swamy Temple Complex is on the CRZ area. This is outlandish to say the least. The total land allotted to the Respondent No. 8 for Lord Sri Venkateswara Swamy Temple Complex project is 40000 sq.mtrs, of which the area within which the construction activities are taking place i.e., 11595.70 sq.mtrs are in the Non-CRZ area as have been classified as per the Maps under CRZ Notification- 2019. CRZ Notification-2019 clearly states that 2019 notification supersedes the 2011- notification and therefore, the Maps that were referred to as per the 2011- notification have become null & void. Infact, the Maps under 2019 -Notification were released in August, 2023 by agencies approved by the Central Government. Therefore, the contentions raised by the Appellant on the basis of 2011- Maps are clearly based on frivolity.

r. With reference to the contents of paragraph (44) to (49) of present Appeal, it is stated that the averments in said paragraphs are misconstrued, misleading and hence, denied. The Appellant has referred to the findings of Hon'ble Bombay High Court in PIL/87/2006. Respondent No.8 has great respect towards orders passed by Hon'ble Bombay High Court as well as its findings. Moreover, Respondent No. 8 has a proven track record of being environmentally aware and sensitive to protecting ecology. Considering the same, Respondent No. 8 will ensure compliance of orders of Hon'ble Bombay High Court, whenever


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applicable. However, in the present case the total land allotted to Respondent No. 8 for Lord Sri Venkateswara Swamy Temple Complex project is 40000 sq.mtrs, of which the area within which the construction activities are taking place i.e., 11595.70 sq.mtrs with in the Non-CRZ areas as have been classified as per the Maps under the CRZ Notification, 2019. As per the proposed plan, there are no construction activities in the designated mangrove area and/or the CRZ-II areas.

s. With reference to the contents of paragraph (50) & (51) of the present Appeal, it is stated that the averments in said paragraphs are a matter of fact and hence, warrant no comments.

t. With reference to the contents of paragraph (52) to (55) of the present Appeal, it is stated that averments in the said paragraphs are misleading. Respondent No. 8 states that, at the time of visit of Forester – Ghansoli, Respondent No. 8 did not start any construction on said site, whatsoever. Infact, equipment & structures of the previous occupants i.e., the TATA Projects were still on the project site at the time of said visit. Moreover, a bare perusal of the report of said Forester – Ghansoli dated 09/08/2023 would show that:

“8. Clear remarks as to whether there is Mangrove at the place mentioned as per latest position or not:

*As per latest portion, **there is Mangrove at a distance of 40 to 45 meters on the South side road next to Bala Ji Temple”***


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Thus, while the report mentions distance of 40-45 meters on the South Side Road next to proposed Temple, the Appellant has indulged in outrightly misleading this Hon'ble Tribunal by performing a mere word play and vaguely summarizing that “..Mangroves are seen within 40-45 meters towards south side of temple plot..”, conveniently ignoring the ‘South Side road’ mentioned in the report, thereby twisting the unalterable facts to present that, proposed construction and Bhumi puja of the Temple were inside mangrove buffer zone of 50 m, which is absolutely, not the case. Respondent No. 8 herein has given a detailed averments regarding the same in para 3(ix) of this Reply and in order to avoid repetition, Respondent No. 8 seeks leave to refer to the same in response to this averment.

u. With reference to the contents of paragraph (56) & (57) of present Appeal, it is stated that averments in said paragraphs are not concerning Respondent No. 8 and hence warrant no comments.

v. With reference to contents of paragraph (58) of present Appeal, it is stated that the averments in said paragraphs are false, frivolous & concocted. The dates for the Bhumi Pooja were merely changed due to administrative reasons and not those as have been maliciously stated in the Appeal.

w. With reference to contents of paragraph (59) to (61) of the present Appeal, it is stated that the averments in said paragraphs are not concerning Respondent No. 8 and hence, warrant no comments.


EXECUTIVE OFFICER
T.T. DEVASTHANAMS
TIRUPATI

x. With reference to the contents of Ground (A) to (UU) of the present Appeal, it is stated that averments in said paragraphs are denied in toto. Respondent No. 8 states that allotment of land and subsequent approval was done after following due process of law and also under the provisions of the CRZ Notification -2019 as well as the Maps notified under the CRZ Notification-2019. Respondent No. 8 herein has stated detailed averments regarding the same in para 3(i) to 3(xi) of this Reply and in order to avoid repetition, Respondent No. 8 seeks leave to refer to the same in response to averments made the aforesaid Grounds. Furthermore, 8th Respondent reiterates that Respondent No. 8 is a responsible, law abiding and ecologically aware body. Respondent No. 8 will not indulge in any act or omission that would cause harm to ecology of area that has been allotted to them for construction of Lord Sri Venkateshwara Swamy Temple. Respondent No. 8 are ensuring that conditions laid down upon them while granting approval to the project are being followed without any element of doubt i.e. to ensure that construction of the temple and the other structures are limited to the Non-CRZ only.

y. With reference to the contents of paragraph (62)(a) to (c) & (63) of this present Appeal, it is stated that the averments in said paragraphs are denied in toto. The Appellants have indulged in creating a case based on falsity and hence, do not have any cause of the action for present Appeal.


EXECUTIVE OFFICER
T.T. DEVASTHANAMS
TIRUPATI

z. With reference to contents of paragraph (Prayer Clause) of present Application, at the cost repetition, it is stated that Appellants are not entitled to any of the reliefs prayed in said paragraph, as alleged or at all

5. In the light of the aforesaid, it is humbly submitted that the present Appeal is full of allegations that are preposterous, frivolous, baseless as well as vexatious. Therefore, it is humbly submitted and prayed that the present Application is liable to be dismissed with legal as well as penal cost.

ALL THE ABOVE CONTENTIONS ARE TRUE AND CORRECT TO THE BEST OF MY KNOWLEDGE BELIEF AND INFORMATION AND HENCE I HAVE SIGNED IT TODAY AT TIRUPATI ON 30th DAY OF JANUARY 2025.

Solemnly declared at

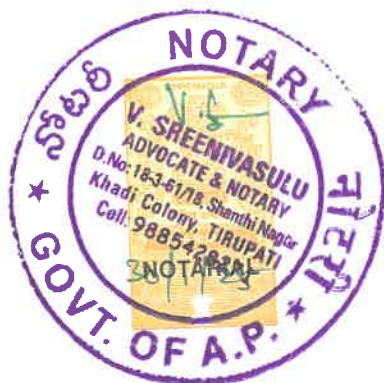
This 30th day of January 2025



C. Harshavardhan R Bhende

Advocate for Respondent No. 8


EXECUTIVE OFFICER
T.T. DEVASTHANAMS
TIRUPATI
RESPONDENT NO. 8

BEFORE ME




V. SREENIVASULU
ADVOCATE & NOTARY
D.No:18-3-61/18, Shanthi Naga.
Khadi Colony, TIRUPATI
Cell No: 9885428271

ANNEXURE - I

NGT BAR ASSOCIATION (WZ)
(New Administrative Building, 1st Floor, D-Wing, Opposite Council Hall, Pune.)

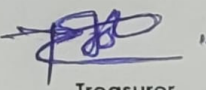
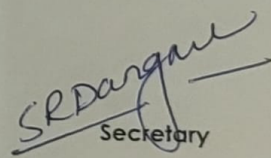
Sl No.: 040 Date: 23/1/2025

Received with thanks from Tisumala Tirupati Devasthanam

For Rs. Ten Thousand Only

Mode / Cheque Rs. 10,000/- (NEFT)

Donation / Membership Fess For the year 20 Cost in Appeal No. 13/2024
Banda Nagaraj Kumar vs CIDCO (WZ) Petitioner

10,000/- 
Treasurer 
Secretary

Minutes of 167th (Day 2) meeting of the Maharashtra Coastal Zone Management Authority held on 23rd May, 2023

The 167th (Day 2) meeting of the Maharashtra Coastal Zone Management Authority (MCZMA) was held under the Chairmanship of Principal Secretary (Environment and Climate Change). In view of present pandemic situation of COVID-19, it was decided to appraise the proposals by using information technology facilities. Hence, the proposals were appraised through Videoconferencing technology on Cisco WebEx platform on 23rd May, 2023. List of members present in the meeting is at Annexure-I.

ITEM: Proposed construction of Tirupati Venkateswara Temple at plot No. 3, Sector 12, Ulwe Node, Tal: Panvel, District Raigad by Tirumala Tirupati Devasthanam (TTD)

INTRODUCTION:

The representative from Tirumala Tirupati Devasthanam (TTD) and CIDCO officials presented the proposal before the Authority.

The Tirumala Tirupati Devasthanam (TTD) has proposed construction of Tirupati Venkateswara Temple at plot No. 3, Sector 12, Ulwe Node, Tal: Panvel, District Raigad

The plot area of project is 40,000 Sqm. As per submission, the project site falls partly in CRZ IA, CRZ II, and Non CRZ area.

The PP has submitted the CRZ map in 1:4000 scale of the project site prepared by IRS, Chennai as per approved CZMP under CRZ Notification, 2011.

Sr No.	CRZ classification	Area (Sqm)
1	CRZ IA (50 m mangrove buffer zone area)	2748.18
2	CRZ II	25656.58
3	Outside CRZ area	11595.70
	Total	40000.46

DELIBERATIONS:

The Authority noted that currently, approved CZMPs under CRZ Notification, 2011 is approved and in force. New CZMPs under CRZ Notification, 2019 are not yet approved.

The Authority noted that the PP has submitted the CRZ map in 1:4000 scale of the project site prepared by IRS, Chennai as per approved CZMP under CRZ Notification, 2011. As per the said map, out of total area 40000.46 Sqm, the plot area situated outside CRZ area is 11595.70 Sqm. The Authority observed that the PP need to restrict the proposed construction in Non CRZ area, as per approved CZMP, 2011. Expert Members suggested that there shall not be impact on CRZ area, from construction activities proposed in Non CRZ area.



Member Secretary




Chairman

Minutes of 167th (Day 2) meeting of the Maharashtra Coastal Zone Management Authority held on 23rd May, 2023

DECISION:

The Authority after deliberation decided to recommend the proposal for construction in Non CRZ area to concern planning Authority from CRZ point of view subject to compliance of following conditions:

1. CIDCO to ensure that construction is proposed in Non CRZ area strictly as per approved CZMP under CRZ Notification, 2011.
2. No construction is allowed in Mangroves or its 50 m buffer zone area, without Hon'ble High Court permission.
3. No construction in CRZ II area is allowed till finalization of CZMP under CRZ Notification, 2019.
4. Debris generated during the construction activity should not be dumped in CRZ area. It should be ensured that debris is processed in a scientific manner at a designated site.
5. There shall not be impact on CRZ area, from any activities proposed to be carried out in Non CRZ area
6. All other required permission from different statutory authorities should be obtained

-----Meeting ended with vote of thanks to chair-----


Annexure I

List of members/officials present in the online meeting:

1. Mr. Bhushan Gagrani, ACS, UDD, Member, MCZMA
2. Mr. Adarsh Reddy, Addl Charge, PCCF, Mangrove Cell
3. Dr. Mahesh Shindikar, College of Engineering, Pune, Expert Member, MCZMA
4. Mr. Mirashe, Representative from the Industry Dept, Member MCZMA
5. Mr. Maruti Kudale, Ex Director, CWPRS, Expert Member, MCZM
6. Mr. Abhay Pimparkar, Director, Environment & CC and Member Secretary, MCZMA




Member Secretary

TRUE COPY

ADVOCATE


Chairman

TIRUMALA TIRUPATI DEVASTHANAMS :: TIRUPATI.
PROPOSED CONSTRUCTION OF SRI VENKATESWARA SWAMY TEMPLE AT NAVI MUMBAI .



F.No. 12-1/2019-IA III
Government of India
Ministry of Environment, Forest and Climate Change
(IA. III Division)

Indira Paryavaran Bhawan,
Jorbagh Road, New Delhi - 3

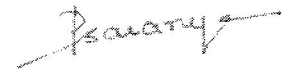
Dated: 26th June, 2019

OFFICE MEMORANDAM

Sub: Guidelines for Updation of Coastal Zone Management Plan (CZMP) prepared as per CRZ Notification, 2011 to align it with CRZ Notification, 2019 - reg.

The CRZ Notification, 2011, has been superseded by the CRZ Notification issued vide Notification No. G.S.R. 37(E), dated the 18th January, 2019 (herein referred to as the CRZ Notification, 2019). In accordance with para 6 of the CRZ Notification, 2019, the coastal State Governments and Union territory Administrations are required to revise or update the Coastal Zone Management Plans (CZMPs) of their respective state or UT, as per the provisions contained in the CRZ Notification, 2019. In this regard, I am directed to enclose herewith the guidelines for facilitating the state government/UT administrations in updation of the CZMPs.

2. This issues with the approval of Competent authority.



(Dr. Saranya P)
Deputy Director (CRZ)

To,

- i. The Secretary (Environment & Forests) of Coastal States (Gujarat, Maharashtra, Goa, Karnataka, Kerala, Tamil Nadu, Andhra Pradesh, West Bengal, Odisha) & Administrators of Puducherry & Daman & Diu.
- ii. The Member Secretary of Coastal States (Gujarat, Maharashtra, Goa, Karnataka, Kerala, Tamil Nadu, Andhra Pradesh, West Bengal, Odisha) & Administrators of Puducherry & Daman & Diu.
- iii. The Director, National Centre for Sustainable Coastal Management (NCSCM), Chennai
- iv. The Director, Space Application Centre, Ahmedabad
- v. The Director, Centre for Earth Sciences Studies, Thiruvananthapuram,
- vi. The Director, Institute for Remote Sensing, Anna University, Chennai
- vii. The Director, Institute for Wetland Management and Ecological Designs, Kolkatta
- viii. The Director, National Institute of Oceanography (NIO), Panjim, Goa
- ix. The Director, National Institute of Ocean Technology (NIOT), Chennai
- x. The Director, Naval Hydrographer's Office, Dehradun

GUIDELINES FOR UPDATION OF COASTAL ZONE MANAGEMENT PLAN (CZMP) PREPARED AS PER CRZ NOTIFICATION, 2011 TO ALIGN IT WITH CRZ NOTIFICATION, 2019

1. BACKGROUND

The Government of India had declared certain coastal stretches of the country as Coastal Regulation Zone (CRZ) vide Notification No. S.O.19 (E), dated the 6th January, 2011 (referred to as the CRZ Notification, 2011). As per para 5 of the aforesaid CRZ Notification, the coastal State Governments and Union territory (UT) administrations were entrusted with the preparation of Coastal Zone Management Plans (CZMPs) for their respective states/ UTs through the agencies authorized by the Ministry of Environment, Forest and Climate Change (MoEFCC). The CZMPs thus prepared have been approved by the Central Government in the Ministry of Environment, Forest and Climate Change and are currently followed for appraisal and subsequent approvals of developmental projects attracting the provisions of CRZ.

The CRZ Notification, 2011, has been superseded by the CRZ Notification issued vide Notification No. G.S.R. 37(E), dated the 18th January, 2019 (herein referred to as the CRZ Notification, 2019). In accordance with para 6 of the CRZ Notification, 2019, the coastal State Governments and Union territory Administrations are entrusted with revision or updation of Coastal Zone Management Plans (CZMPs) of their respective state or UT, as per the provisions contained in the CRZ Notification, 2019. The guidelines given hereunder have therefore been issued for facilitating the state government/UT administrations in updation of the CZMPs.

2. GENERAL GUIDELINES

- a) All coastal States and Union territory administrations shall update their respective CZMPs (which was prepared based on the CRZ Notification 2011), as per the provisions contained in the CRZ Notification, 2019, and after its updation and finalization following due procedures shall submit to the MoEFCC for its final approval at the earliest.
- b) The CZMP shall be updated or revised by any of the authorised agencies identified by the MoEFCC, using the demarcation of the High Tide Line, LTL, ESA, CVCA as carried out by NCSCM, Chennai and Hazard line as demarcated by the Survey of India.

- c) The coastal states and union territories shall prepare draft CZMP on 1:25,000 scale identifying and classifying the CRZ areas within their respective territories in accordance with the guidelines given in **Annexure-IV** to the CRZ notification issued vide Notification No. G.S.R. 37(E), dated the 18th January, 2019 and these guidelines.

3. STEPS FOR PREPARATION OF CZMP

a) **Base data: HTL, LTL, ESAs, Hazard line, CVCA & CZMP**

High Tide Line (HTL), Low Tide Line (LTL), Ecologically Sensitive Areas (ESAs), and Critically Vulnerable Coastal Areas (CVCAs) demarcated by the National Centre for Sustainable Coastal Management (NCSCM), Chennai, and the 'Hazard line' as demarcated by the Survey of India (Sol), shall be used by the states/UTs in preparation/updation the CZMPs, as required under the provisions of the CRZ Notification, 2019. The CZMP database (shapefiles etc.) prepared as per the CRZ Notification, 2011 which have been scrutinized by the Technical Scrutiny Committee, finalized by the National Centre for Sustainable Coastal Management (NCSCM) and approved by the MoEFCC, shall be used as the base for revision or updation of the CZMP, as per the provisions contained in the CRZ Notification, 2019.

b) **Data to be provided by the States/UTs to the authorized agencies**

- i) Database of the CZMPs prepared and approved based on CRZ notification 2011, including HTL, LTL, ESAs, CVCA, Hazard line and coastal landuse, along with hard copies/pdf of approved CZMP and landuse maps.
- ii) Details of village-wise survey numbers pertaining to government land, in the format (bearing Taluk name, Village name, Survey No./Part Survey No. etc.) for deciding/enabling ease in demarcation of buffers around mangrove areas.
- iii) Digitized geo-referenced Census village boundary maps in shapefile format as per 2011 census base and the corresponding 2011 census (population) data of villages in digital/soft copy/xls format for demarcation of CRZ-IIIA and CRZ-IIIB areas.
- iv) Stakeholder data such as Municipal maps, Notifications for legally designated urban areas etc., for new CRZ-II areas, fishing Zones in the water bodies and fishing village boundaries, breeding and

spawning grounds of fish and the like, for updating the CZMP, as applicable.

- v) Infrastructure facilities such as roads, jetty, port, fish landing centers, etc.
- vi) Existing authorised structures on the seaward side and features like cyclone shelters, rain shelters, helipads and other infrastructure including road network for the purpose of rescue and relief operations during cyclones, storms, tsunamis and the like.

c) **CRZ buffers**

The CRZ limits will be revised or updated as per provisions contained in the CRZ notification, 2019, as follows:

No Development Zone (NDZ)/Buffers of tidally influenced waterbodies (water bodies influenced by tidal effects from sea in the bays, estuaries, rivers, creeks, backwaters, lagoons, ponds that are connected to the sea)	50 meters or width of the creek, whichever is less.
NDZ for CRZ-IIIA areas (sea front)	50 m
NDZ for CRZ-IIIB areas (sea front)	200 m
NDZ for inland islands in the coastal backwaters and islands along the mainland coast	20 m

d) **Processing of Census data**

All census maps and the corresponding census data of 2011 of all rural or urban areas demarcated in the CZMPs prepared as per CRZ Notification 2011, will have to be analyzed for computing the corresponding density of population for each village.

All rural or urban areas with population more than 2161 per sq. km will be classified as CRZ-IIIA and the remaining CRZ-III areas will be classified as CRZ-IIIB. After demarcation of CRZ-IIIA and CRZ-IIIB areas, the Census maps shall be taken out of the CZMP and will be kept in the database separately. Only Cadastral maps with Survey No. information shall be superimposed to the CZMP. CRZ-II areas demarcated in the CZMPs prepared as per CRZ Notification 2011, need to be retained as such, without any change. However, new CRZ-II areas, if any, may be added.

e) **CRZ Classifications**

Updating of CRZ classifications such as CRZ-I, CRZ-II, CRZ-IIIA, CRZ-IIIB and CRZ-IV shall be done as per the guidelines given **Annexure-IV** to the CRZ notification, 2019.

The water areas of CRZ-IV shall be clearly demarcated as to whether the water body is sea, lagoon, backwater, creek, bay, and estuary etc. For such classification of the water bodies, the terminology used by Naval Hydrographic Office shall be relied upon.

The fishing Zones in the water bodies and the fish breeding areas shall be clearly marked.

In CVCAs, the land use maps shall be superimposed on the CZMP clearly demarcating the CRZ-I, II, III, IV.

The existing authorised developments on the seaward side shall be clearly demarcated.

The features like cyclone shelters, rain shelters, helipads and other infrastructure including road network shall be clearly indicated on the CZMP for the purpose of rescue and relief operations during cyclones, storms, tsunami and the like.

f) **CRZ areas falling within municipal limits of Greater Mumbai**

In order to protect and preserve the 'green lung' of the Greater Mumbai area, all open spaces, parks, gardens, playgrounds indicated in development plans within CRZ-II areas, shall be categorised as 'No Development Zone' and the same shall be accordingly demarcated.

g) **Public consultation of draft CZMP updated or revised based on CRZ Notification, 2019**

(i) The draft CZMP so updated or revised shall be published in the websites of the concerned CZMAs of the states/UTs and also given wide publicity soliciting suggestions and objections.

(ii) The draft CZMP shall be submitted by the State Government or Union territory to the concerned Coastal Zone Management Authority for appraisal, including appropriate consultations, and recommendations thereof. Public hearing on the draft CZMP shall be held at district level by the concerned CZMA, as stipulated in para 6 (i) of **Annexure-IV** of the CRZ Notification, 2019.

(iii) Based on the suggestions and objections received, the draft updated CZMPs shall be finalised and submitted by the state Governments/UT administrations for final approval of MoEFCC.

h) **Technical Scrutiny Committee**

The updated CZMP prepared as per CRZ Notification, 2019 shall be submitted for scrutiny by the Technical Scrutiny Committee constituted by the National Centre for Sustainable Coastal Management (NCSCM), Chennai. The Technical Scrutiny Committee shall make its recommendations to the NCZMA for an appropriate decision.

i) **CZMP Report**

A CZMP report will be prepared and in the format given in **Annex-1**, enclosed to these guidelines.

j) **CZMP maps and Coastal landuse maps**

CZMP maps and Coastal landuse maps will be prepared as per the instructions/check-list issued to all the authorized agencies/States/ UTs by the Technical Scrutiny Committee at NCSCM, Chennai, during the scrutiny of CZMPs prepared as per CRZ Notification 2011. The check-list is enclosed to these guidelines as **Annex-2**.

k) **Approval of CZMP:**

The state Governments or Union territory administrations shall submit the draft updated Coastal Zone Management Plan and the draft CZMP, finalized at the State or UT level along with a request for its final approval to MoEFCC. The same shall be referred by MoEFCC for a technical scrutiny by the Committee constituted for the task by NCSCM, Chennai. On receipt of the recommendation of the Technical Scrutiny, it shall be placed for consideration and decision of the NCZMA.

(iii) The approved CZMP shall be thereafter put up on the website of the concerned State or Union Territory Coastal Zone Management Authority and hard copy shall be made available in the offices of the Panchayat and District Collector. It may also be uploaded in the website of the MoEFCC.

l) **Environment management plan of ESAs**

A detailed environment management plan for ecologically sensitive areas shall be formulated within 6 months of the approval of CZMP prepared based on CRZ Notifications 2019 by the states and Union territories, as per guidelines given in **Annexure-1** of CRZ Notification 2019.

m) **Critically Vulnerable Coastal Areas (CVCAs)**

For all the CVCAs mentioned in sub-paragraph 3.1 of the CRZ Notification 2019, Integrated Management Plans (IMPs) shall be prepared, which shall, inter alia, keep in view the conservation and management of mangroves, needs of local communities, such as dispensaries, schools, public rain shelter, community toilets, bridges, roads, jetties, water supply, drainage, sewerage and the impact of sea level rise and other natural disasters and the IMPs will be prepared in line with the guidelines for preparation of Coastal Zone Management Plan.

4. LOCAL LEVEL CZMP

Local level CZM Maps shall be prepared for the use of local bodies and other agencies to facilitate implementation of the Coastal Zone Management Plans. Cadastral (village) maps in 1:3960 or the nearest scale, as available with revenue authorities shall be used as the base maps.

HTL, LTL, other CRZ regulatory lines and the Hazard line shall be demarcated in the cadastral maps and classifications shall be transferred into the local level CZMP.

In the CRZ areas, the fishing villages, common properties of the fishermen communities, fishing jetties, ice plants, fish drying platforms or areas infrastructure facilities of fishing and local communities such as dispensaries, roads, schools, and the like, shall be indicated on the cadastral scale maps. States and Union territories shall prepare detailed plans for long term housing

needs of coastal fisher communities in view of expansion and other needs, provisions of basic services including sanitation, safety and disaster preparedness.

5. TIME LINE FOR UPDATION OR REVISION OF CZMP

The State Governments / UT administration shall take up the updation or revision of CZMPs approved as per CRZ Notification, 2011, to align with the CRZ Notification, 2019 at an early date and not later than six months from the date of issue of this guidelines.

6. REVISION OF COASTAL ZONE MANAGEMENT PLANS

(i) Whenever there is a doubt or a likely disparity noticed in the CZMP, the concerned State or Union territory Coastal Zone Management Authority shall refer the matter to MoEFCC for a modification/rectification of the CZMP along with valid reasons for the same. The MoEFCC shall refer the matter to the National Centre for Sustainable Coastal Management (NCSCM) for verification based on latest satellite imagery and ground truthing for possible modification/rectification in the CZMP.

(ii) The rectified map shall be submitted to Ministry of Environment, Forest and Climate Change for consideration of approval.

Template for CZMP REPORT

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Executive Summary

1. INTRODUCTION

- 1.1. CZMP Planning Process
- 1.2. Development of a coastal database and information system
- 1.3. Generation of CZMP maps

2. THE STATE OF

- 2.1. Demography and socio economic activities
- 2.2. Coastal Geomorphology and Ecosystem
- 2.2. Marine Fishery Resources
- 2.3. Biodiversity of coastal district wise
- 2.4. Pollution and waste management issues

3. PURPOSE & SCOPE OF CZMPS

4. COASTAL ZONE MANAGEMENT PLANS

- 4.1. Demarcation of High Tide Line (HTL) and Low Tide Line (LTL) (as per manual)
 - a) Landward (monsoonal) berm crest for beaches
 - b) Seawall/revetments/embankments
 - c) Permanent Vegetation Line
 - d) Coastal sand dune / paleo-aeolian dune
 - e) Mangroves
 - f) Rocks, Headlands, Cliffs
 - g) Influence of Tidal action
- 4.2. Demarcation of Ecologically Sensitive Areas

5. ECOLOGICALLY SENSITIVE AREAS/COASTAL LANDUSE

- 5.1. Mangroves
- 5.2. Coral Reefs
- 5.3. Reserve Forests
- 5.4. Sand Dunes
- 5.5. Salt marsh
- 5.6. Nesting Ground of Birds
- 5.7. Archaeologically important and Heritage Sites

- 5.8. Seagrass
- 5.9. Mud flats
- 5.10. Turtle Nesting Grounds
- 5.11. Inter-Tidal Zone
- 5.12. Salt pan / Aquaculture ponds

6. METHODOLOGY FOR PREPARATION OF CZMP

- 6.1. Field mapping and map preparation

7. CRZ CLASSIFICATION

- 7.1. CRZ-I
- 7.2. CRZ-II
- 7.3. CRZ-III
- 7.4. CRZ-IV
- 7.5. Regulation limits/lines
- 7.6. CVCA and IMP

8. HAZARD LINE

9. CRZ CATEGORIES OF STATE/ UT

- 9.1. CRZ categories (Taluk wise) of State/ UT
- 9.2. Sheet wise ESAs and CRZ categories

10. CONCLUSION

Annexure-I: Brief note annexed to draft CZMP

Annexure-II: Field photographs

Annexure-III: Village and survey number wise CRZ categories

Annexure-IV: Public consultation issues and their resolution

Annexure-V: Data sources (list of urban area, panchayat, fishing villages ward etc.)

Annex-2

CHECK-LIST FOR PREPARATION OF CZMP MAPS AND COASTAL LANDUSE MAPS

1. Two sets of maps shall to be provided viz:
 - (i) CZMP map depicting different CRZ categories; and
 - (ii) Coastal land use maps (i.e. land use map used to define CZMP) categories along with the year in which it was prepared.
2. Maps of Ecologically Sensitive Areas (ESAs) provided by NCSCM are to be integrated with the coastal land use map.
3. The title of the CZMP maps should read as 'Coastal Zone Management Plan (CZMP)'.
4. The coastal land use and CZMP maps shall be prepared according to the "Manual on Demarcation of High Tide Line and Low Tide Line and Preparation of CZMP of the Coast of India".
5. The land use classes up to level II classification such as Habitation/settlement, Agriculture, open areas etc., as given in the 'HTL Manual', will also be depicted in the coastal land use map along with the ESAs.
6. Color codes and symbols standardized by NCSCM, Chennai shall be provided to all authorized agencies for finalizing the CZMPs.
7. Indexing for all the states shall be standardized e.g. South to North, Left to Right etc.
8. Boundary of CRZ category should be continuous for seaside and creek side. It should be single/continuous line to clearly indicate the regulation boundary.
9. If legally designated urban areas other than municipality area are included in CRZ-II category, details in the form of supporting Government notification/act/rules are to be provided in the CZMP report.
10. Classification accuracy and geometric accuracy of the coastal land use maps must be quantitatively ascertained based on standard protocol.
11. Suggestions/recommendations received during the public consultation and action taken should be attached to the report as *annexure*. These suggestions/objections are to be classified into various categories such

- as those pertaining to HTL/ESA/CRZ classification/general complaints etc.
12. Only the boundary of the CVCA resource areas demarcated by NCSCM need to be provided in the CZMP.
 13. The Integrated Management Plan (IMP) will be prepared separately by NCSCM in consonance with the state government and local community concerned in conserving the resource areas. IMPs may be prepared within a time frame of 6 months from the date of approval of CZMP. The IMP shall be submitted for approval of MoEFCC for implementation.
 14. The role of community in resource management in the CVCA shall be within the governing laws of the State/Central Government.
 15. All layers used in the preparation of draft CZMP maps shall be given to NCSCM as soft copy (shape file format) for overlaying Hazard Line and boundaries of CVCA (if applicable).
 16. Sand dunes falling outside CRZ boundary should be shown in the land use map.
 17. CVCA falling outside CRZ boundary should be shown in the land use map.
 18. Edges of CZMP and land use maps of all states/UTs should be adjusted with those of the neighboring states/UTs.
 19. Ecological Sensitive Zones (ESZ) around the Marine National parks notified by the Government should be incorporated in the CZMP.

*Minutes of the 170th Meeting of Maharashtra Coastal Zone Management
Authority held on 02nd November, 2023*

Item No.29: Proposed construction of Tirupati Ventakeswara Swami Temple at plot no. 3, Sector 12, Ulwe Node, Tal. Panvel, Dist. Raigad by Tirumala Tirupati Devasthanam

INTRODUCTION:

The Consultant presented the proposal before the Authority. The proposal is for construction of Tirupati Ventakeswara Swami Temple on land bearing plot no. 3, Sector 12, Ulwe Node, Tal. Panvel, Dist. Raigad. The plot area of project is 40,000 Sqm.

Earlier, the MCZMA in its 167th meeting held on 23.5.2022 deliberated the proposal, considering the CRZ Notification, 2011 and approved CZMP, 2011. In the said meeting,

The PP has submitted the CRZ map in 1:4000 scale of the project site prepared by IRS, Chennai as per approved CZMP under CRZ Notification, 2011.


Sr No.	CRZ classification	Area (Sqm)
1	CRZ IA (50 m mangrove buffer zone area)	2748.18
2	CRZ II	25656.58
3	Outside CRZ area	11595.70
	Total	40000.46

MCZMA in its earlier 167th meeting observed that the PP need to restrict the proposed construction in Non CRZ area, as per approved CZMP, 2011. Expert Members suggested that there shall not be impact on CRZ area, from construction activities proposed in Non CRZ area.

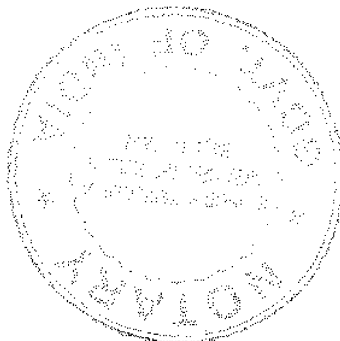
As per decision taken in the said meeting, the MCZMA vide letter dated 26.05.2023 recommended the proposal for construction in Non CRZ area to concern planning Authority from CRZ point of view subject to certain conditions

DELIBERATIONS:

Now, the PP has submitted the proposal as per CRZ Notification, 2019 and approved CZMP, 2019. CZMPs under CRZ Notification, 2019 of the Raigad Districts are approved by MoEF&CC, New Delhi and hence, CRZ Notification, 2019 is applicable.


Member Secretary


Chairperson



*Minutes of the 170th Meeting of Maharashtra Coastal Zone Management
Authority held on 02nd November, 2023*

Total plot area is 40000.46 sqm, Development on the said plot includes Main Temple, Archaka Quarters, Pushkarni, Kalyanakatta, Alankara-Vahana-Ratha Mandapam, Pilgrim Amenities, Office Building, Staff Quarters, Kalyana Mandapam etc. Total construction area is 11299.37 sqm.

The Consultant during the meeting presented that entire development is proposed in non CRZ area as per approved CZMP 2019.

PP has submitted CRZ map in 1:4000 scale prepared by IRS, Chennai (MoEF&CC authorised agency) as per CRZ Notification, 2019. As per approved CZMP 2019, the site falls partly under CRZ-IA (2748.18 sqm), CRZ-II (7729.28 sqm) and partly outside CRZ (29523.00 sqm)

During the meeting, the consultant presented that construction of temple is proposed beyond CRZ area as per approved CZMP, 2019. However, Only Garden/landscaping and Compound wall is proposed within 50 mangrove buffer zone area. No mangrove cutting is involved in the project. Consultant presented that compound wall will help in fencing / protection of mangroves. The Authority instructed the PP to obtain the Mangrove Cell NoC for the said activity within 50 m mangrove buffer zone.

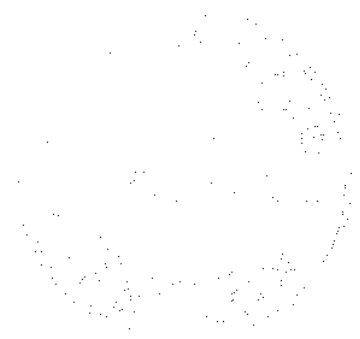
DECISION:

In the light of above, the Authority after deliberations decided to recommend the proposal from CRZ point of view on Non CRZ portion subject to compliance of following conditions:

1. CIDCO to ensure that construction is proposed in Non CRZ area strictly as per approved CZMP under CRZ Notification, 2019
2. CIDCO to ensure that mangrove cutting is not allowed.
3. PP to obtain the Mangrove Cell NoC for the said activity within 50 m mangrove buffer zone.
4. No construction is allowed in Mangroves or its 50 m buffer zone area, without Hon'ble High Court permission.
5. Debris generated during the construction activity should not be dumped in CRZ area. It should be ensured that debris is processed in a scientific manner at a designated site.
6. There shall not be impact on CRZ area, from any activities proposed to be carried out in Non CRZ area
7. All other required permission from different statutory authorities should be obtained before starting construction at the site shall be ensured by Urban Local Body.


Member Secretary


Chairperson



MAHARASHTRA COASTAL ZONE MANAGEMENT AUTHORITY

Tel. No. : 2202 9388
 E-mail : dir1.mev-mh@nic.in
 Website: <https://mczma.gov.in/>

No. CRZ2022/CR263/TC4
 Office of the -
 Maharashtra Coastal Zone Management
 Authority, Environment & Climate Change
 Department, 15th Floor, New Administrative
 Building, Mantralaya, Mumbai- 400 032
 Date: 20th November, 2023

To,
 Tirumala Tirupati Devasthanam,
 Flat no. 402, KCR Apartment,
 Balaji Colony, Tirupati – 517501

Subject: Proposed construction of Tirupati Ventakeswara Swami Temple at plot no. 3, Sector 12, Ulwe Node, Tal. Panvel, Dist. Raigad by Tirumala Tirupati Devasthanam

The Maharashtra Coastal Zone Management Authority in its 170th meeting held on 02nd November, 2023 deliberated the proposal of construction of Tirupati Ventakeswara Swami Temple at plot no. 3, Sector 12, Ulwe Node, Tal. Panvel, Dist. Raigad.

2. The Authority noted that the proposal is for construction of Tirupati Ventakeswara Swami Temple on land bearing plot no. 3, Sector 12, Ulwe Node, Tal. Panvel, Dist. Raigad. The plot area of project is 40,000 Sqm. Earlier, the MCZMA in its 167th meeting held on 23.5.2022 deliberated the proposal, considering the CRZ Notification, 2011 and approved CZMP, 2011. In the said meeting, The PP has submitted the CRZ map in 1:4000 scale of the project site prepared by IRS, Chennai as per approved CZMP under CRZ Notification, 2011.

Sr No.	CRZ classification	Area (Sqm)
1	CRZ IA (50 m mangrove buffer zone area)	2748.18
2	CRZ II	25656.58
3	Outside CRZ area	11595.70
	Total	40000.46

3. The Authority noted that the MCZMA in its earlier 167th meeting observed that the PP need to restrict the proposed construction in Non CRZ area, as per approved CZMP, 2011. Expert Members suggested that there shall not be impact on CRZ area, from construction activities proposed in Non CRZ area. As per decision taken in the said meeting, the MCZMA vide letter dated 26.05.2023 recommended the proposal for construction in Non CRZ area to concern planning Authority from CRZ point of view subject to certain conditions

4. The Authority noted that now, the PP has submitted the proposal as per CRZ Notification, 2019 and approved CZMP, 2019. CZMPs under CRZ Notification, 2019 of the Raigad Districts are approved by MoEF&CC, New Delhi and hence, CRZ Notification, 2019 is applicable. Total plot area is 40000.46 sqm, Development on the said plot includes Main Temple, Archaka Quarters, Pushkarni, Kalyanakatta, Alankara-Vahana-Ratha Mandapam, Pilgrim Amenities, Office Building, Staff Quarters, Kalyana Mandapam etc. Total construction area is 11299.37 sqm.

5. The Consultant during the meeting presented that entire development is proposed in non CRZ area as per approved CZMP 2019. PP has submitted CRZ map in 1:4000 scale prepared by IRS, Chennai (MoEF&CC authorised agency) as per CRZ Notification, 2019. As per approved

CZMP 2019, the site falls partly under CRZ-IA (2748.18 sqm), CRZ-II (7729.28 sqm) and partly outside CRZ (29523.00 sqm)

6. The Authority noted that during the meeting, the consultant presented that construction of temple is proposed beyond CRZ area as per approved CZMP, 2019. However, Only Garden/landscaping and Compound wall is proposed within 50 mangrove buffer zone area. No mangrove cutting is involved in the project. Consultant presented that compound wall will help in fencing / protection of mangroves. The Authority instructed the PP to obtain the Mangrove Cell NoC for the said activity within 50 m mangrove buffer zone.

7. In the light of above, the Authority after deliberations decided to recommend the proposal from CRZ point of view on Non CRZ portion subject to compliance of following conditions:

Specific Conditions:

- i. CIDCO to ensure that construction is proposed in Non CRZ area strictly as per approved CZMP under CRZ Notification, 2019
- ii. CIDCO to ensure that mangrove cutting is not allowed.
- iii. PP to obtain the Mangrove Cell NoC for the said activity within 50 m mangrove buffer zone.
- iv. No construction is allowed in Mangroves or its 50 m buffer zone area, without Hon'ble High Court permission.
- v. Debris generated during the construction activity should not be dumped in CRZ area. It should be ensured that debris is processed in a scientific manner at a designated site.
- vi. There shall not be impact on CRZ area, from any activities proposed to be carried out in Non CRZ area
- vii. All other required permission from different statutory authorities should be obtained before starting construction at the site shall be ensured by Urban Local Body.

General Conditions:

a) Construction Phase:

- i. The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.
- ii. Disposal of muck, Construction spoils, including bituminous material during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in the approved sites with the approval of competent authority.
- iii. Any hazardous waste generated during construction phase should be disposed of as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board.
- iv. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- v. Arrangement shall be made that waste water and storm water do not get mixed.
- vi. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices.
- vii. Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor-based control.
- viii. The Energy Conservation Building code shall be strictly adhered to.
- ix. PP to strictly adhere to all the conditions mentioned in Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 as amended during the validity of Environment Clearance.

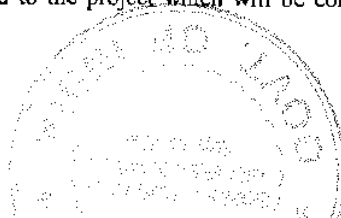
- x. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
- xi. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB.
- xii. Diesel power generating sets proposed as source of backup power for elevators and common area illumination during construction phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel is preferred. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board.
- xiii. Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings by a separate environment cell /designated person.

b) Operation Phase:

- i. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.

c) General MCZMA Conditions:

- i. In case of any change in project profile, the project would require fresh appraisal by the MCZMA.
- ii. The MCZMA or any other competent authority, concerned planning authority may stipulate any additional conditions subsequently, if deemed necessary.
- iii. PP to submit an indemnity bond indemnifying the MCZMA from any legal consequences.
- iv. The clearance accorded to the project under CRZ notification shall be valid for a period of ten years from the date of issue of such clearance: Provided that the period of validity of the CRZ clearance may be extended by a maximum period of one year, if an applicable is made by the applicant within the period of validity of the CRZ Clearance along with the recommendations of the Coastal Zone Management Authority concerned.
- v. The recommendation from CRZ point of view is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this recommendation does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.
- vi. PP has to strictly abide by the conditions stipulated by the MCZMA.
- vii. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining MCZMA clearance.
- viii. No further Expansion or modifications, other than mentioned in the CRZ Notification, 2011 / 2019 and its amendments, shall be carried out without prior approval of the MCZMA. In case of deviations or alterations in the project proposal from those submitted to MCZMA for clearance, a fresh reference shall be made to the MCZMA as applicable to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
- ix. This MCZMA clearance is issued subject to obtaining NOC from Forestry & Wild life angle including clearance from the standing committee of the National Board for Wild life as if applicable & this MCZMA clearance does not necessarily implies that Forestry & Wild life clearance granted to the project which will be considered separately on



merit.

- x. MCZMA reserves the right to cancel / revoke CRZ permission in case of any violation of CRZ Notification, 2011 /2019 issued by the MoEF&CC, New Delhi amended from time to time without prejudice to any liability on MCZMA.
- xi. The MCZMA clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent in the case filed against him, if any or action initiated under EP Act.
- xii. This MCZMA Clearance is issued purely from an CRZ point of view without prejudice to any court cases and all other applicable permissions / NoCs.
- xiii. In case of submission of false document and non-compliance of stipulated conditions, MCZMA will revoke or suspend the MCZMA Clearance without any intimation and initiate appropriate legal action under Environment Protection Act, 1986.
- xiv. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (protection) Act, 1986 and rules there under, hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public liability Insurance Act, 1991 and its amendments.
- xv. Any appeal against this MCZMA clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune) New Administrative building, 1st floor, D wing, Opposite Council Hall, Pune, if prepared, within 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

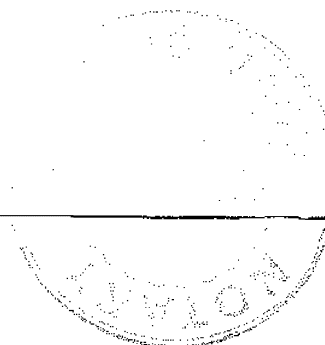
8. Agenda item & minutes of the meeting is available on the website of MCZMA i.e. <http://mczma.gov.in>.


(Abhay Pimparkar)

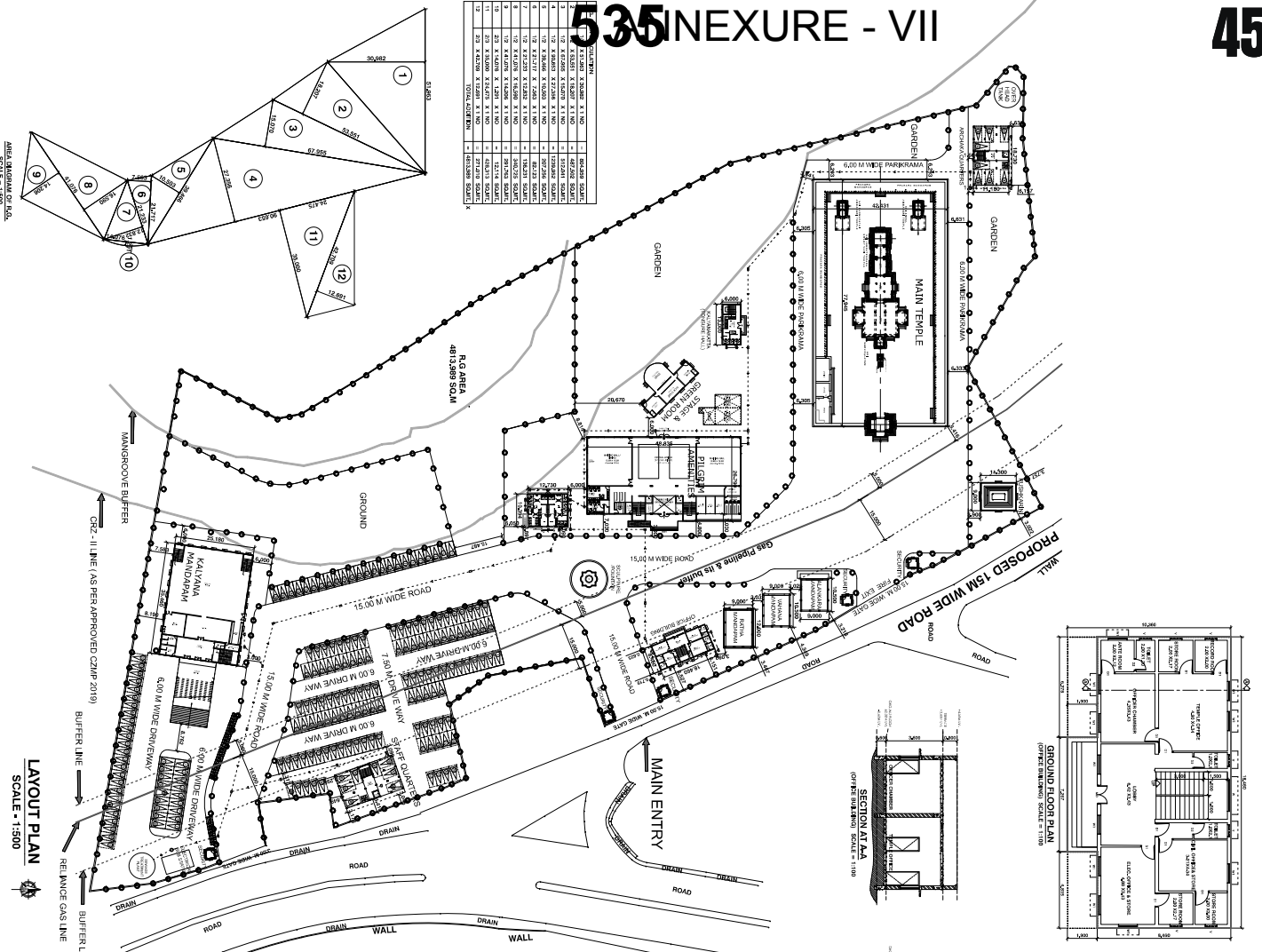
Director, Environment & MS, MCZMA

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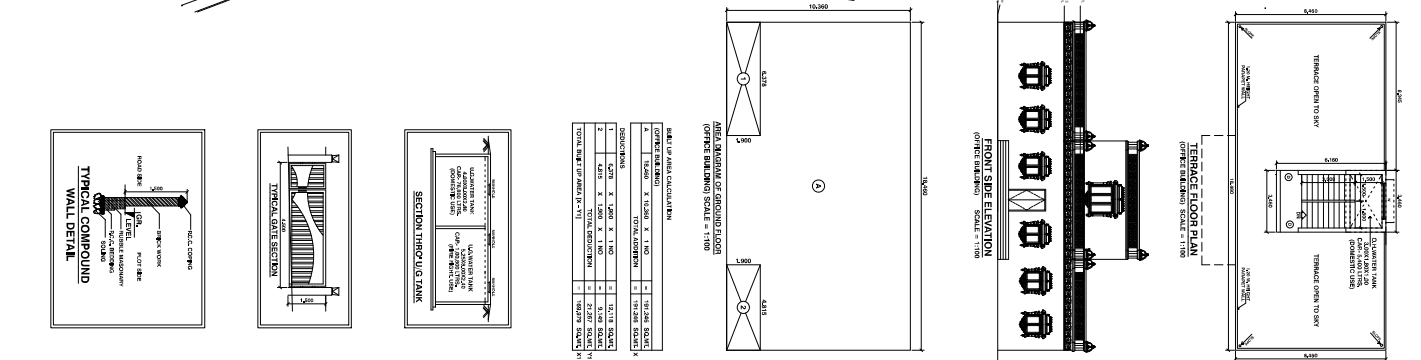
1. PS (Environment) & Chairperson, (MCZMA), Environment & CC Department, Room No. 217 (Annex), Mantralaya, Mumbai - 32.
2. Director (IA-III), Coastal Zone Regulation, Government of India, Ministry of Environment, Forests & Climate Change, Indira Paryavaran bhavan, Jor Bagh Road, New Delhi - 110 003
3. Member Secretary, Maharashtra Pollution Control Board, Kalpataru Point, 3rd and 4th floor, Road No. 8, Sion Cir, opp. PVR Theater, Mumbai - 22
4. Managing Director, CIDCO, CIDCO Bhavan, CBD Belapur, Navi Mumbai - 400614
5. Municipal Commissioner, Navi Mumbai Municipal Corporation, Belapur, CBD, Navi Mumbai
6. District Collector, Raigad, Near Police Line, Hirakot Lake, lele Chowk, Alibag, Dist. Raigad
7. Select File-TC 4



535 NEXURE - VII



LAYOUT PLAN
SCALE = 1:500



NO.	DESCRIPTION	AREA (SQ.M)
1	PROPOSED BUILT-UP AREA (MAIN TEMPLE)	1343.885
2	PROPOSED BUILT-UP AREA (STAFF QUARTERS)	123.384
3	PROPOSED BUILT-UP AREA (KALAYAMA MANDAPAM)	1131.790
4	PROPOSED BUILT-UP AREA (SCULPTURE/FOUNTAIN)	113.097
5	PROPOSED BUILT-UP AREA (RESERVE T. TANK)	53.740
6	PROPOSED BUILT-UP AREA (KITCHEN QUARTERS)	175.192
7	PROPOSED BUILT-UP AREA (GARDEN)	1095.111
8	PROPOSED BUILT-UP AREA (NON FSI AREA)	101.700
9	PROPOSED BUILT-UP AREA (TOTAL)	4520.0

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9	PROPOSED BUILT-UP AREA (TOTAL)	4520.0

APPROVED SUBJECT TO THE CONDITIONS MENTIONED IN THIS OFFICE LETTER
 No. C/NO.5/1808/FRANK & N/2023/12107
 D.M.
 28.10.2023

Stamp of Approver of Plans

Stamp of Architect

Stamp of Engineer

Stamp of Surveyor

Stamp of Valuer

Stamp of Other Authorities

Stamp of Other Authorities

Stamp of Other Authorities

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ANNEXURE V



Office of the Additional Principal Chief Conservator of Forests, Mangrove Cell, Mumbai
302, Wakefield House, 3rd Floor, Ballard Estate, Above Britannia & Co. Restaurant,
Fort, Mumbai-400 001.

Ph: 022-2694984 / 85. Email: ccfmumbai@gmail.com / dcfmangroveself@gmail.com.

Outward. No/Survey/1646 /2023-24,
Fort, Mumbai. Date: 13 /12/2023

To,
The Director,
Environment & CC & MS,
Maharashtra Coastal Zone Management Authority

प्रधान सचिव (पर्यावरण)
क्रमांक 2009
दिनांक 14/DEC/2023

Sub: - Original application No. 189 of 2023 (WZ) in Banda Nagaraj Kumar
CIDCO through its Managing Directors & Ors.

Ref. 1: - Hon. National Green Tribunal, Western Zone Bench, Pune order dated
28.11.2023.
2: - Maharashtra Coastal Zone Management Authority-No. OA 2023/CR-
21/T.C-4 dated 01.12.2023

With reference to the above orders, under references 1 and 2,

I, S.V. Rama Rao have visited Plot No. 3, Sector 12, located at Ulwe Node, Panvel Taluka, Raigad District, along with the officers from the Mangrove Cell on 07/12/2023. Furthermore, Shri. Mahesh Shindikar, Expert member of MCZMA along with some other representatives from CIDCO, MCZMA, and TATA Projects, were also present. It is understood that the concerned area was initially handed over to MMRDA by CIDCO. Subsequently, MMRDA has allotted the land to TATA Projects for use as a Temporary Casting Yard to facilitate the Mumbai Trans Harbour Link (MTHL) Project works. Out of this total area that was handed over to TATA Projects by MMRDA, it is learnt that CIDCO has allotted 4 Hectares land for construction of temple by Tirumala Tirupati Devasthanam (TTD).

Upon verifying the said area, the following facts have been observed:

- (1) The said area is being utilized by TATA Projects for parking vehicles, storing equipment, temporary sheds, concrete batching plants and chilled plants. Additionally, internal pathways have also been constructed within the same area by TATA Projects for the casting yard works.
- (2) No construction works of temple are going in the proposed 4 Ha. land allocated for the construction of TTD temple except a platform which was laid over a 6m x 6m area for the purpose of inauguration ceremony on a pre-existing PCC floor which was already made by TATA Projects for their casting yard works.

S. V. Rama Rao

On further verification of records, it is found that the 6m-6m area where the inaugural ceremony took place is neither a mangrove area nor within the 50-meter buffer of the existing mangroves.

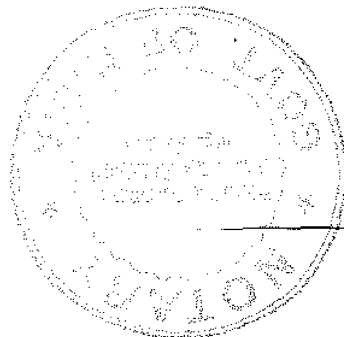
The above facts may please be brought to the notice of Hon. National Green Tribunal after taking the say of Shri. Mahesh Shindikar, Expert member of MCZMA.


(S.V. Ramarao)

Add. Principal Chief Conservator of Forests
Mangrove Cell, Mumbai.

Copy To:

1. Principal Secretary (Forests), Revenue and Forest Department, Maharashtra State Mantralaya, Mumbai for information.
- ✓ 2. Principal Secretary, Environment & CC Department, Mantralaya, Mumbai for information.
3. Principal Chief Conservator Forests (Wild Life), Maharashtra State, Nagpur for information.



TRUE COPY


ADVOCATE

**BEFORE THE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, AT PUNE**

APPEAL NO.13/2024(WZ)

BANDA NAGARAJ KUMAR

.... APPELLANT.

VS

CIDCO AND OTHERS

.... RESPONDENTS.

VAKALATNAMA

To,
The Registrar,
National Green Tribunal,
Western Zone Bench,
Pune.

Sir,

I, J.Syamala Rao, I.A.S., Executive Officer, authorized by the Management Committee of the Tirupati Tirumala Devasthanams (TTD), the Respondent No.8 in the captioned matter, do hereby appoint & authorize,

HARSHAVARDHAN R BHENDE, ADVOCATE

(MAH/1133/2012) having 19/5, Malati Lane No.3 Pushpak Park,

Aundh, Pune – 411007, Maharashtra, E-mail:

hbhende@reguluslegal.com, Contact No's: +91 – 9823189808, along

with **Pradnya Karandikar, Advocate, (MAH/760/2021)**.

to act, appear and plead for us and on our behalf in the above-mentioned matter.

IN WITNESS WHEREOF we have set and subscribed our hands to this writing on this 21st day of January, 2025.

ADVOCATE


Accepted


EXECUTIVE OFFICER
RESPONDENT NO.8
T.T. DEVASTHANAMS
TIRUPATI

[Tirupati Tirumala Devasthanams (TTD)]

**BEFORE THE NATIONAL GREEN
TRIBUNAL,
WESTERN ZONE BENCH, AT PUNE
APPEAL NO.13/2024(WZ)**

**BANDA NAGARAJ KUMAR
.... APPELLANT.**

VS

**CIDCO AND OTHERS
.... RESPONDENTS**

**VAKALATNAMA ON BEHALF OF
RESPONDENT NO.8**

This 21st day January, 2025

**HARSHAVARDHAN R BHENDE,
ADVOCATE
(MAH/1133/2012)
19/5, Malati Lane No.3 Pushpak Park,
Aundh, Pune – 411007, Maharashtra,
E-mail: hbhende@reguluslegal.com,
Contact No's: +91 – 9823189808**